

**BENCH-I**

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P.(IB). No. 245/KB/2017

**Present: Hon'ble Member (J) Shri Vijai Pratap Singh  
Hon'ble Member (J) Shri Jinan K.R**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 07<sup>th</sup> December 2017, 10.30 A.M**

Name of the Company		Shree Shyam Inorganic Pvt. Ltd.-Versus-RHD Enterprise Pvt. Ltd.	
Under Section		9 IBC	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1.	SHUVASISH SENGUPTA, ADV	} for. op. creditor	Soumyajit Mishra Adv 07/12/17
2.	SOUHAYIT MISHRA, ADV		

1.	Meghnad Dutta	} for op. creditor ... Surbhi Enterprise	] Sormi Dutta 7/12/17
2.	Sormi Dutta		

1	A.K. Upadhyay Adv	} Corp. Ldr	7/12/17
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RAJENDRA KUMAR AGARWAL  
IRP

IRP

7/12/17

**ORDER**

Ld. Interim Resolution Professional, (IRP) as well as the Ld. Counsel for the operational creditor and the corporate debtor are present.

Ld. IRP has informed that the corporate debtor is not cooperating. But the Ld. Counsel appearing on behalf of the



corporate debtor has given an undertaking that corporate debtor will fully cooperate in the matter.

Keeping in view of the submissions of the Ld. Counsel of the corporate debtor we are directing the corporate debtor to fully cooperate with the IRP, failing which action will be taken against the corporate debtor.

IRP has not filed the decision of the Committee of Creditors (CoC) whether they want to continue with IRP as RP or not. IRP is directed to hold the CoC meeting and pass the resolution regarding confirmation or rejection as Resolution Professional and file Progress Report within 10 days from today.

List on 10/01/2018.



Jd

(Jinan K.R.)  
Member (J)



VPS

(V.P.Singh)  
Member (J)